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Order Sheet.

O.A.No. 1226 of 1987
(5)

1.6.1988

Hon.D.S.Misra,AM
Hon.G.S.Sharma, JM

Sri A.N.Rai counsel for the applicants and Sri N.B.Singh Sr. Standing counsel for the respondents are present and have been heard in two connected cases - O.A.Nos. 1225 and 1226 of 1987. Sri Singh has again requested for time to file reply and for fixing these cases for hearing on 11.7.1988 along with similar other cases when the Solicitor General is expected to argue a number of similar cases on behalf of the respondents. This request has been seriously opposed on behalf of the applicants and it has been contended that one of the applicants is retiring in the end of this month and the other will retire in the end of July next and in case these cases are not finally disposed of, atleast one of the applicants will be deprived of the benefits likely to be accrued to him and according to his contention the respondents have already availed of sufficiently long time for filing reply and they having failed to file any reply so far and the case having already been concluded ex-parte, no further opportunity is to be given to them and the case be decided expeditiously.

2. We have given our anxious consideration to the request^{made} on behalf of the parties and feel that the interest of the applicants can be safeguarded by passing an interim relief and that of the respondents by allowing them the required time. As the points involved in the cases are of great importance and are likely to affect ~~to~~ a large number of IPS officers and when the Union of India has decided to depute the Solicitor General for conducting these cases before the Tribunal, it may not be expedient to decide these case ex-parte. We accordingly pass the following order by way of interim relief:

"The respondents are directed to determine the seniority of the applicants provisionally before the end of current month in case a copy of this order is presented before them or received by them by June 10, 1988, in the light of the directions contained in the cases O.A.No. 827 of 1987 Devendra Prasad Vs. Union of India and O.A.828 of 1987 J.S.Bhandari Vs. Union of India decided by a Bench of this Tribunal on 12.1.1988 and by assigning the year of allotment to the applicants accordingly. This shall be subject to the final result

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of these cases."

3. The respondents are allowed to file their replies by 27.6.1988. The applicants may file rejoinders within a week thereafter. The case be listed for final hearing on 11.7.1988 along with similar cases.

Bhama
1/6/88
MEMBER(A)

DR
MEMBER(J)

Dated 1.6.1988

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*Received copy
RN Rai
Counsel for the applicant
6/6/88*